

12.16 hrs.

PAPERS LAID ON THE TABLE

PETROLEUM AND NATURAL GAS (AMENDMENT) RULES

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a copy of the Petroleum and Natural Gas (Amendment) Rules, 1964, published in Notification No. G.S.R. 842, dated the 6th June, 1964, under section 10 of the Oilfields (Regulation and Development) Act, 1948. [Placed in Library. See No. LT-3014/64].

CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR AND INDIAN INSTITUTE OF TECHNOLOGY. BOMBAY

The Minister of Education (Shri M. C. Chagla): I beg to lay on the Table a copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—

- (i) Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1962-63, together with the Audit Report thereon. [Placed in Library. See No. LT-3015/64].
- (ii) Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1962-63, together with the Audit Report thereon. [Placed in Library. See No. LT-3016/64].

REPORT OF DAS COMMISSION DEFENCE OF INDIA (TENTH AMENDMENT) RULES

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy each of the following papers:—

- (i) Report of the Das Commission of Inquiry into allegations against Sardar Partap Singh Kairon, Chief Minister of

Punjab. [Placed in Library. See No. LT-3017/64].

- (ii) The Defence of India (Tenth Amendment) Rules, 1964, published in Notification No. G.S.R. 1097 dated the 31st July, 1964, under section 41 of the Defence of India Act, 1962. [Placed in Library. See No. LT-3018/64].

INTERNATIONAL COPYRIGHT (FOURTH AMENDMENT) ORDER

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): I beg to lay on the Table a copy of the International Copyright (Fourth Amendment) Order, 1964, published in Notification No. S.O. 2351, dated the 2nd July, 1964, under section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-3019/64].

S.O. UNDER DELIMITATION COMMISSION ACT ORDER NO. 8 OF DELIMITATION COMMISSION CONDUCT OF ELECTIONS (AMENDMENT) RULES

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to lay on the Table a copy each of the following Notifications:—

- (i) S.O. 2511 dated the 18th July, 1964, under sub-section (2) of section 11 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-3020/64].
- (ii) Order No. 8 of the Delimitation Commission determining delimitation of parliamentary and assembly constituencies in the State of Madhya Pradesh, published in Notification No. S.O. 2562, dated the 27th July, 1964, under sub-section (3) of section 10 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-3021/64].
- (iii) The Conduct of Elections (Amendment) Rules, 1964,